



2026:AHC:43260-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4279 of 2026

Mantasha Siddiqui

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinav Jaiswal
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i). to issue a writ, order or direction in the nature of mandamus directing the respondent nos.2 & 3 to conclude the investigation pursuant to the First Information Report dated 25.12.2024 registered at Case Crime (FIR) No.0284 of 2024, under Section 351(3) of the Bharatiya Nyaya Sanhita (BNS), 2023 and Sections 3 & 4 of the Muslim Women (Protection of Rights on Marriage) Act, 2019, Police Station-Kotwali, District - Kanpur Nagar.

ii. to issue any other writ order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.

iii. to award cost of the writ petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 25.12.2024, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar, the Commissioner of Police, Kanpur Nagar, District Kanpur Nagar/respondent no.2 shall ensure the fair, impartial and

expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 25, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)